

demanded the same step. Government is committed to taking over the C.R.O. camps by the Labour Welfare Organisation. In fact, from the 1st of June 1961, the C.R.O. is not being recognised by the Government but the employers have not so far agreed to hand over the camps and the difficulty is there. Since the meeting of the 20th August, 1963 the employers have finally refused to hand over the camps. The Government will now find out ways and means to see how these can be brought under the administration of the Coal Mines Welfare Fund Organisation.

SHRI N. C. KASLIWAL: May I know whether it is a fact that this C.R.O. system collects large sums of money from the indentured labour and whether any dispute regarding money was involved in this clash?

SHRI RATANLAL KISHORILAL MALVIYA: So far as the first part is concerned, the answer is "Yes". For recruitment of this labour, the employer has to pay Rs. 70 per labour and for local recruitment Rs. 25. But this clash had nothing to do with the amount. It was some private quarrel between the two groups which flared up.

श्री राम सहाय : क्या मैं यह जान सकूंगा कि यह बात सही है कि सी० आर० ओ० लेबर जब पिट्स के अन्दर काम करने के लिये जाते हैं तो उनकी निगरानी के लिये उनके जो होस्टल सुपरिन्टेण्डेंट हैं वे भी साथ जाते हैं ? क्या ऐसा करना कायदे के मुताबिक ठीक है ?

श्री रतनलाल किशोरीलाल मालवीय : यह बात सही है कि सी० आर० ओ० लेबर के बारे में यह सिस्टम है। लेकिन मैं यह माफ कर देना चाहता हूं कि जहां तक लेबर का ताल्लुक है इनकी भर्ती के बारे में या इनके कोलरिज में जाने के बारे में किसी तरह की डिस्प्यूट नहीं। मगर वहां जो रेजिमेंटेशन

होता है उसके खिलाफ यह आन्दोलन होता है और उसीके बारे में गवर्नमेंट यह कोशिश कर रही है कि यह रेजिमेंटेशन बन्द हों, जैसे दूसरे लेबरर्स रहते हैं वैसे ही ये भी रहें और खुशी से आये जायें किसी तरह का रेजिमेंटेशन नहीं हो यह बात तो है कि जो लेबर सी० आर० ओ० से भर्ती हो कर आता है उसका सुपरिन्टेण्डेंट या सुपरवाइजर पिट्स के अन्दर उनके साथ में जाता है और गवर्नमेंट यह चाहती है कि यह प्रथा न रहे।

श्री राम सहाय : यह प्रथा कब तक दूर कर सकेंगे ?

श्री रतनलाल किशोरीलाल मालवीय : जैसा कि मैं ने बतलाया कि अभी जो बातें मालिकों में गवर्नमेंट में और मजदूरों में हो रही थी वह सफल नहीं हुई, अब इसके बारे में कोई दूसरा उपाय सोचा जायगा कि क्या करना चाहिये।

WRITTEN ANSWERS TO QUESTIONS

HIGHER SECONDARY SCHOOLS FOR THE CHILDREN OF CENTRAL GOVERNMENT EMPLOYEES

*364. SHRI DEOKINANDAN NARAYAN: Will the Minister of Education be pleased to state:

(a) whether any new Higher Secondary Schools have been opened by Government for the children of Central Government employees up till now;

(b) if so, at what places; and

(c) what financial burden is being borne by Government for the same?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRIMATI SOUNDARAM RAMACHANDRAN): (a) No new schools, as such, have been opened, but 20 High and Higher Secondary Schools have been taken over with effect from 1st April 1963 under the Central Schools Scheme for the educa-

tion of children of Central Government employees including Defence personnel.

(b) A list of these places is placed on the Table of the House.

(c) Government has undertaken to bear the entire cost of the schools. Grants totalling to Rs. 1,20,500 were sanctioned during 1962-63 and a sum of Rs. 20 lakhs has been provided in the current year's budget.

STATEMENT

A list of places where regimental schools have been taken over under the Central Schools Scheme during 1963-64 is given below:—

Trimulgherry . . .	Andhra Pradesh
Dinapore Cantonment . . .	Bihar
Jamnagar . . .	Gujarat
Cochin . . .	Kerala
Ahmednagar . . .	Maharashtra
Bombay . . .	
Khadakvasla . . .	
Kirkee . . .	
Lonavla . . .	
Nasik Road . . .	
Bangalore . . .	Mysore
Ambala . . .	Punjab
Ferozepore . . .	
Jullundur . . .	

Agra . . . }
 Bareilly . . . }
 Lucknow . . . } Uttar Pradesh.
 Meerut (2 schools) }

Delhi Cantonment Union Territory of
 Delhi.

OFFICIAL TOURS UNDERTAKEN BY THE LAW MINISTER

*366. SHRI M. P. BHARGAVA: Will the Minister of Law be pleased to state:

(a) the number of official tours undertaken by him from Delhi to Calcutta during the year ending 30th June, 1963;

(b) the dates and purpose of these tours; and

(c) the dates and purpose of tours to other places in India during the same period?

THE MINISTER OF LAW (SHRI A. K. SEN): (a) Twenty-nine.

(b) and (c) A statement containing the required information is placed on the Table of the House.

STATEMENT

Particulars of the tours of the Law Minister between 1st July, 1962 and 30th June, 1963.

Period of the tour	Engagements
1. From 7-7-62 to 11-7-62 Calcutta	Calcutta High Court Centenary. Inauguration of Annual General Meeting of Oriental Chamber of Commerce.
2. From 14-7-62 to 20-7-62 Calcutta	Official business.
3. From 25-7-62 to 31-7-62 Calcutta	Lions Club Annual Function and address. Inauguration of Mukteers' Bar Association Library.
4. From 12-8-62 to 18-8-62 Calcutta	To attend various Independence Day Functions.
5. From 9-9-62 to 16-9-62 Calcutta	Annual Conference of Gun & Shell Factory Mazdoor Union. Meeting of L.I.C. Field Officers' Association.